

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 23286 of 2014

(Arising out of Order-in-Appeal No. 514/2014 dated 07/07/2014 passed by Commissioner Of Central Excise, Customs and Service Tax, COCHIN (Appeals))

**M/s John Keells Logistics NDO
India Pvt Ltd**

Cochin Office, 39/363 3e, 4th Floor,
Landmark Enclave, S A Road, Valanjambalam
COCHIN - 16
KERALA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax Cochin-
cce**

C R BUILDING,
I S PRESS ROAD, ERNAKULAM,
COCHIN, - 682018
KERALA

Respondent(s)

Appearance:

Mrs. Chandni Jain, Advocate

For the Appellant

Mr. Narendrababu Byahatti (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20011 / 2021

Date of Hearing: 19/01/2021

Date of Decision: 19/01/2021

Per : Bench

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has

also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in the open court on 19/01/2021)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

PK...